

Allahabad Bench

CP No.231/ALD/2020,
CA No.344/2020ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 24.03.2021

NAME OF THE COMPANY: Harsh Azad & Anr V/s Zillious Solutions Pvt Ltd & Ors

SECTION OF THE COMPANIES ACT: 241/242 of Companies Act 2013

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP NO.231/ALD/2020, CA NO.344/2020

A request has been received on behalf of Sh. Uttam Dutt, Advocate for the Applicant and Sh. Aditya Swaroop, Advocate for the respondent no.1 & 2 for taking up the present matter through Video Conferencing (VC). Request is allowed. Accordingly, the matter is being taken up.


Heard Sh. Uttam Dutt, Advocate for the Applicant and Sh. Aditya Swaroop, Advocate for respondent no.1 & 2 (through VC).

A perusal of the record shows that reply has been filed by the petitioner to CA No.344/2020, which was filed by the respondent/ applicant, but rejoinder to the same has not yet been filed by the respondent/ applicant.

A perusal of the record further shows that the reply to the main petition has also not been filed by the respondent till date.

Let, the same be done by the respondent by the next date fixed.

As prayed, put up in the week commencing 30th April, 2021 before the Regular Court/ Video Conferencing.

Dated : 24.03.2021
**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

Typed by :
Kavya Prakash Srivastava
(Stenographer)